

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated 26 NOV 1993

APPLICATION NO(s) 564 Of 1993

APPLICANTS: G. Sreekumar

TO.

RESPONDENTS: Secretary, M/o Finance,  
New Delhi and others.

1. Dr. M.S. Nagaraja  
Advocate, no. 11,  
First Cross, second floor,  
Sujatha Complex,  
Gandhinagar, Bangalore-9.
2. Secretary, Ministry of Finance,  
Department of Revenue,  
New Delhi.
3. Sri. M. Vasudeva Rao,  
Central Govt Shg Counsel,  
High Court Bldg, Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 23rd Nov'93.

*M. S. Deekshith*  
26/11/93  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*for  
Signed  
G.W.*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

ORIGINAL APPLICATION NUMBER 564 OF 1993

DATED THIS THE 23TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V. Ramakrishnan, .. Member (A).

G. Sreekumar,  
Aged 38 years,  
S/o late Sri G.K. Menon,  
Assistant Collector of Central Excise,  
61, Block No.4, Akshaya Apartments,  
13th Cross, Malleswaram,  
Bangalore-560 003. .. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. Union of India  
represented by Secretary to  
Government, Ministry of Finance,  
Department of Revenue,  
New Delhi.
2. The Central Board of Excise &  
Customs, represented by the  
Chairman, central Board of  
Excise & Customs, New Delhi.
3. The Collector of Central Excise,  
Karnataka Circle, Bangalore-560 001. .. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

After having heard Dr. M.S. Nagaraja, learned counsel for the applicant, we thought that the applicant would be better off by hauling up the respondents for having committed contempt by not complying with the directions issued by the Tribunal while disposing off the earlier proceedings in O.A.No.294 of 1992 disposed off on 1-3-1993 wherein a direction was issued to consider the applicant's case for promotion in terms of the extant instructions. Now that the applicant thinks the direction issued as aforesaid is not complied with, it would be more appropriate for him to seek his remedy under the contempt of courts



discipline. Dr. Nagaraja agrees and seeks leave to withdraw this application with liberty to file a contempt petition. In that view of the matter this application is dismissed as withdrawn leaving it open to the applicant to take other appropriate action in that behalf. All the contentions urged in this application are left open.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

np/

TRUE COPY  
M. A. S.  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
26/4/83